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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO. 860 OF 2012
CUTTACK, THIS THE 3rd DAY OF JANUARY, 2013

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)

Dillip Kumar Padhi,
Aged about 38 years,
S/o. Late Kartik Chandra Padhi,
Resident of Vill/PO- Debidol,
Dist: Jagatsinghpur, 754109
Now working as
Sr. T.O.A.(G),
O/o Sub Divisional Officer (Telephone), Boudha
At/Po/P.S./Dist: Boudha,
Odisha, 762014

...Applicant

Advocate(s) M/s.. P.K.Padhi, Mrs. J.Mishra

VERSUS

1. Bharat Sanchar Nigam Limited (BSNL),
Represented though it's
Chairman-cum-Chief Managing Director,
B.S.N.L., Eastern Court, Janpath,
New Delhi-110001.
2. Chief General Manager,
B.S.N.L., Odisha,
At/P.O.-Bhubaneswar,
Dist. Khurda, 751001
- 3 Assistant Director (R&E),
O/o Chief General Manager,
BSNL, Odisha Telecom Circle,
At/PO: Bhubaneswar,
Dist: Khurda, 751001.
- 4 Telecom District Engineer,
BSNL, Phulbani,
At/Po: Phulbani,
Dist: Kandhamal, 762001

... Respondents

Advocate(s) Mr.S.B.Jena, ASC

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ORDER(ORAL)

MR. A.K. PATNAIK, MEMBER(J)

1. Heard Shri P.K.Padhi, learned counsel for the applicant and Shri S.B.Jena, learned counsel appearing for BSNL.
2. Shri Padhi submitted that though the applicant is a qualified candidate in the Departmental Examination held on 20.12.2012 for the post of TTA under 40% departmental quota, till date he has not been given appointment on promotion, inter alia on the ground of non availability of the post under Phulbani SSA. However, the applicant has made a comprehensive representation dated 29.11.2011 (Annexure-A/5) to the CGM, BSNL, Orissa Circle (Res.No.2) stating therein that there are vacancies in the grade of TTA available in Phulbani SSA during the year 2009-2010.
2. Shri S.B.Jena, learned counsel for the BSNL has no instruction regarding the status of the representation filed by the applicant.
3. Hence at this stage, without entering into the merit of the matter, I direct respondent No.2 to consider and dispose of the representation of the applicant, if not yet disposed of, and communicate the decision thereon to the applicant within a period of two months from the date of receipt of this order.
4. With the above direction, this O.A. is disposed of at the admission stage.
5. Send a copy of this order along with copy of the O.A. to Respondent No.2 at the cost of the applicant for which Shri Padhi undertakes to deposit the requisite by 8.1.2013.

W.L.C

6. Free copies of this order be made over to the learned counsel for the parties.

A.K. Patnaik
(A.K. PATNAIK)
MEMBER(J)

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